

**THE GEOGRAPHICAL INDICATIONS OF GOODS  
(REGISTRATION AND PROTECTION) ACT, 1999  
FORM GI – 7**

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|----------|--|
| <b>A</b> | Request for certificate of the Registrar<br>Section 78 (2)<br>Fee : Rs.300 (See entry No.7A of the First Schedule) |
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In the matter of Geographical Indication No ..... registered in Class ..... I (or we)<sup>1</sup> ..... hereby request the Registrar to furnish me(us) with his certificate to the effect that<sup>2</sup> .....  
a certified copy  
..... a certificate of the registration of Geographical Indication for use in obtaining registration in<sup>3</sup> .....  
..... The certificate / certified copy be sent to the following address in India. A copy of the Registrar order on the request may be sent to the following address in India :-

Dated this ..... day of ..... 20 .....

3

**SIGNATURE**

|          |   |
|----------|---|
| <b>B</b> | Affidavit ( only to be furnished where required by the Act or the rules)<br>(See entry No.7B of the First Schedule) |
|----------|---|

I. <sup>1</sup> ..... of ..... do hereby solemnly and sincerely declared that the particulars set out in the statement of case, exhibit marked ..... and left by me in connection with <sup>2</sup> ..... in respect of the Geographical indication No..... in class ..... are true and comprise every material fact and document affecting the present proprietorship of the geographical indication, to the best of my knowledge, information and belief.

Dated this ..... day of ..... 20 .....

3 ..... 4

|  |   |           |
|--|---|-----------|
| .....  |   | SIGNATURE |
| SIGNATURE  | Request for entry in the register and advertisement of a<br>Notice of certificate of validity by the appellate Board<br>Under rule 99<br>Fee : Rs.200 (See entry No.7C of the First Schedule) |           |
| <b>C</b>   |   |           |
| <p>In the matter of Geographical Indication No. .... Registered in class<br/>..... in the name of .....</p> <p>I or (we) <sup>1</sup> ..... hereby request the Registrar to<br/>add to the entry relating to the above numbered geographical indication in the register, and to<br/>advertise in the Geographical Indication Journal, a note that in <sup>2</sup> ..... the<br/>Appellate Board certified that the validity of the said registration came into question and was<br/>decided in favour of the proprietor of the geographical indication in the terms of accompanying<br/>officially certified copy of the certificate of validity.</p> <p>All communications relating to this application may be sent to the following address in India : -</p> <p>Dated this ..... day of ..... 20 .....</p> <p style="text-align: right;">3</p> <p style="text-align: right;">SIGNATURE</p> |   |           |
| <i>For instruction please see overleaf</i>   |   |           |

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|---|---|--|
| THE GEOGRAPHICAL INDICATIONS OF GOODS<br>(REGISTRATION AND PROTECTION) ACT, 1999<br>FORM GI – 7   |   |  |
| <b>D</b>  | Application for review of Registrar's decision<br>Section 60(c) Rule 92<br>Fee : Rs.500 (See entry 7D of the First Schedule ) |  |
| <p>In the matter of <sup>1</sup> .....</p> <p>I ( or we) <sup>2</sup> ..... .. being the ..... in the above matter<br/>         hereby apply to the Registrar for the review of this decision dated the ..... day of<br/>         ..... 20 ..... in the above matter.</p> <p>The grounds for making this application are set forth in the accompanying statement.</p> |   |  |

All communications relating to this application may be sent to the following address in India : -

Dated this ..... day of ..... 20 .....

3

SIGNATURE

**E**

Request to Registrar for particulars of advertisement of a  
Geographical Indication  
Rule 40  
Fee : Rs.100 (See entry 7E of the First Schedule )

I ( or we) <sup>1</sup> ..... hereby request that I ( or we) may be informed of the number,  
date and page of the Journal in which the Geographical Indication sought to be registered under  
Application No. .... in the name of ..... is advertised.

The information may be sent to the following address in India : -

Dated this ..... day of ..... 20 .....

2

SIGNATURE

NAME OF SIGNATORY IN BLOCK LETTERS

**F**

Request for duplicate or further copy of the certificate of  
Registration / authorized user  
Rule 55 (2) / 59 (3)  
Fee : Rs.200 (See entry No.7F)

( If the applicant had furnished a label for advertisement, this Form must be accompanied by one unmounted representation of the geographical indication exactly as shown in the Form of application at the time of registration)

I ( or we) <sup>1</sup> ..... request the Registrar to furnish me (us) with <sup>2</sup>duplicate/further copy of the certificate of registration issued to me (us) under sub-section (2) of section 16 in respect of my ( our) geographical indication No. .... registered in class ..... in the Registrar.

Dated this ..... day of ..... 20 .....

3

SIGNATURE

*For instruction please see overleaf*

To  
The Registrar of Geographical Indications  
The Office of the Geographical Indications Registry, Chennai

GI-7A

1. Insert name, address and nationality of the person making the request.
2. Set out the particulars which the Registrar is required to certify or state particulars of the document of which a certified copy is required.
3. Insert the name of country or state.
4. Signature.

GI-7B

1. Insert full name, address and nationality of deponent.
2. Insert particulars of the proceedings concerned.
3. To be signed here by the person making the declaration.
4. Signature and title of authority before whom affidavit is taken. In India affidavit may be taken before any Court or person having by law authority to receive evidence or before an officer empowered by a Court to administer oath. Outside India affidavit may be taken before a Diplomatic or Consular Officer within the meaning of the Diplomatic and Consular officers ( Oaths and Fees) Act, 1948, of such country or place or before a Notary

of the place if the notarial acts done by notaries of the place have been recognized by the Central Government under section 14 of the Notaries Act, 1952.

To be stamped under the law for the time being in force.

GI-7C

1. State the name and address of the registered proprietor.
2. State the nature of the proceedings with the names of the parties to them, in which the certificate was given.
3. Signature.

GI-7D

1. Here insert the words and reference number identifying the matter in respect of which the application is made.
2. State full name and address.
3. Signature.

GI-7E

1. State full name and address.
2. Signature.

GI-7F

1. Insert the name and address of the registered proprietor.
2. Strike out whichever is not applicable.
3. Signature of the registered proprietor or the authorized user of his agent.